

**NHRC takes notice of the reported
burning of a woman in Farrukhabad**

The National Human Rights Commission took suo moto cognisance of a media report that a woman was doused with petrol and burnt alive by a group of people in Farrukhabad district, Uttar Pradesh on September 6. The victim had gone out to buy medicine for her daughter when she was assaulted.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter within two weeks.

एनएचआरसी के नोटिस के बाद भी ईएसआइसी अस्पताल में सुधार नहीं

शुक्रवार को बुरी तरह बिगड़ी रही व्यवस्था, परेशान हुए मरीजों ने जताई नाराजगी

जागरण संवाददाता, फरीदाबाद: ईएसआइसी मेडिकल कालेज अस्पताल में व्याप्त कमियों और इस कारण मरीजों को होने वाली परेशानियों के मामले में राष्ट्रीय मानव अधिकार आयोग की ओर से नोटिस दिए जाने के बाद भी व्यवस्था में सुधार नजर नहीं आ रहा है।

शुक्रवार को भी अस्पताल की व्यवस्था बिगड़ी नजर आई। इलाज को आए मरीजों को जब संतोषजनक सेवाएं नहीं मिलीं तो उन्होंने रोष प्रकट किया। दैनिक जागरण खबरों के माध्यम से पहले से ही अस्पताल की कमियों को उठाता रहा है। नौ सितंबर के अंक में सुबह से हो गई दोपहर, नहीं आए डॉक्टर, मरीज करते रहे इंतजार शीर्षक से प्रकाशित रिपोर्ट पर राष्ट्रीय मानव अधिकार आयोग ने संज्ञान लिया था।

आयोग ने प्रदेश के मुख्य सचिव और ईएसआइ कारपोरेशन के चेयरमैन से इस मामले में दो सप्ताह में जवाब देने को कहा है। आयोग की ओर से भेजे गए नोटिस में ईएसआइसी अस्पताल में विशेषज्ञ चिकित्सकों के न होने का हवाला देते हुए मामले को गंभीर बताया गया है।

इस मामले में शुक्रवार को ईएसआइसी मेडिकल कालेज के डीन डा. कालीदास दत्तात्रेय चव्हाण से बातचीत की गई तो उन्होंने नोटिस के बारे में अनभिज्ञता जाहिर की। कहा कि

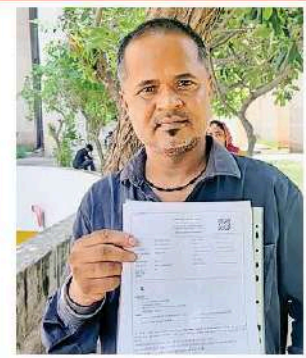
• दैनिक जागरण ने 9 सितंबर के अंक में प्रकाशित की थी खबर

• कारपोरेशन चेयरमैन और मुख्य सचिव से मांगा गया है जवाब

• अधिकारियों ने एनएचआरसी के नोटिस देने पर जताई अनभिज्ञता



पुरानी जर्जर इमारत में चल रही फार्मसी के बाहर खड़े मरीज व स्वजन • जागरण



गाजियाबाद निवासी आनंद • जागरण

मेरे चेहरे पर एलर्जी है। इलाज के लिए तीन नंबर ईएसआइ अस्पताल आई थी। यहां कह रहे हैं कि पहले पृथला ईएसआइ डिस्पेंसरी से पर्ची बनवा कर लाओ। तब आपका यहां इलाज हो पाएगा। किराया खर्च करके यहां आई थी। अब फिर से आना पड़ेगा।
-रजनी, होडल।



मरीजों को देखने के लिए डॉक्टरों का समय निर्धारित है। हर मरीज के इलाज को गंभीरता से लिया जा रहा है। कहीं कोई कमी नहीं है। हम बेहतर सेवाएं दे रहे हैं।
-डा. कालीदास दत्तात्रेय चव्हाण, डीन।



मैं गाजियाबाद से तीन नंबर ईएसआइसी अस्पताल आया हूँ। घुटनों के दर्द से परेशान हूँ। गाजियाबाद के आराधना ईएसआइ अस्पताल से यहां रेफर किया गया था। सुबह 10 बजे आया था। मुझे बताया गया कि दोपहर दो बजे डॉक्टर आएंगे। डॉक्टर का इंतजार कर रहा हूँ। -आनंद, मोहन नगर, गाजियाबाद निवासी।

उन्हें ऐसी कोई जानकारी नहीं है।

बिगड़ी रही स्थिति, परेशान रहे मरीज: अस्पताल की ओपीडी में प्रतिदिन विभिन्न बीमारियों के लगभग

4800 मरीज आते हैं। कई मरीजों को डॉक्टर के नहीं मिलने पर निराश होकर लौटना पड़ा और कई मरीज घंटों तक परेशान रहे।

हैरानी की बात है कि अस्पताल की पुरानी जर्जर इमारत में लंबे समय से फार्मसी चल रही है। इसे अभी तक स्थानांतरित नहीं किया गया है।

राष्ट्रीय मानवाधिकार आयोग ने मुख्य सचिव से दो सप्ताह में मांगी रिपोर्ट

नईदुनिया प्रतिनिधि, रायपुर : राष्ट्रीय मानवाधिकार आयोग ने रायपुर जिला अस्पताल के शवगृह में लावारिस शवों के ढेर लगने की खबर पर स्वतः संज्ञान लेते हुए राज्य के मुख्य सचिव से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा है कि मृतकों को अपने धर्म के अनुसार सम्मानपूर्वक अंतिम संस्कार का अधिकार है।

उल्लेखनीय है कि जिला अस्पताल में लावारिस शवों का अंतिम संस्कार एक गैर-सरकारी संगठन द्वारा किया जाता है। बताया गया है कि पिछले सप्ताह से ही तीन अज्ञात शवों को पोस्टमार्टम के लिए भी नहीं भेजा गया है।

- अंतिम संस्कार के लिए स्थान की कमी का मामला
- मृतकों को अपने धर्म के अनुसार अंतिम संस्कार का हक : आयोग

तीन एकड़ जमीन भरी : रायपुर जिला प्रशासन ने लावारिस शवों के अंतिम संस्कार के लिए लगभग तीन वर्ष पहले तीन एकड़ जमीन आवंटित की थी। जहां गैर-सरकारी संगठन की ओर से 800 से अधिक लावारिस शवों का अंतिम संस्कार किया गया है। संगठन का कहना है कि अब वहां नए शवों के अंतिम संस्कार की जगह नहीं है।

वर्ष 2021 में परामर्श किया था जारी

राष्ट्रीय मानवाधिकार आयोग ने मृतकों की गरिमा और उनके अधिकारों की रक्षा के लिए वर्ष 2021 में परामर्श जारी किया था। इसमें कहा गया है कि भारतीय संविधान के अनुच्छेद 21 के अनुसार जीवन, उचित व्यवहार और गरिमा का अधिकार न केवल जीवित व्यक्तियों पर, बल्कि उनके मृत शरीर पर भी लागू होता है।

Social News XYZ

EU strengthens ties with India, human rights ignored

The European Union has unveiled its “New Strategic EU-India Agenda,” aimed at deepening economic, trade, and political ties with India

<https://minutemirror.com.pk/eu-strengthens-ties-with-india-human-rights-ignored-438905/>

By Hadia Batool | September 19, 2025

2 Min Read

The European Union has unveiled its “New Strategic EU-India Agenda,” aimed at deepening economic, trade, and political ties with India. The agenda praises India as the “world’s largest democracy” and a “trusted partner.” However, it does not address growing human rights concerns in the country.

EU Commission President Ursula von der Leyen has made strengthening ties with India a top priority. In pursuit of closer cooperation, the EU has largely avoided criticizing India’s increasing authoritarian tendencies. Prime Minister Narendra Modi’s government, led by the Hindu nationalist BJP, has been linked to rising violence and discrimination against religious minorities.

Human rights organizations, including Human Rights Watch, have reported unlawful demolitions of property, forced expulsions, arbitrary arrests, and restrictions on civil society and media. Internet shutdowns are sometimes used to control protests and dissent. Journalists, activists, and human rights defenders face intimidation, while **India’s national human rights commission** is at risk of losing credibility internationally.

The European Parliament and human rights groups have repeatedly raised concerns about India’s human rights record. Despite this, the EU’s agenda focuses on trade and political engagement rather than these abuses. Some EU member states, including France, Germany, and Italy, support this approach, motivated by economic opportunities amid global uncertainty.

Critics argue that ignoring India’s authoritarian shift conflicts with the EU’s goal of reducing Modi’s influence from Russia and China. Analysts suggest a “more for more” approach, where progress in trade and diplomacy is linked to measurable improvements in human rights. Similarly, India could raise concerns about EU migration policies, restrictions on peaceful protests, and issues with rule of law in some EU countries.

Experts say a true partnership requires mutual accountability. While the EU praises India’s democracy, human rights protections must be included in bilateral agreements. This would ensure a sustainable and credible relationship while promoting respect for fundamental freedoms.

Maktoob Media

MPs raise concern over crackdown against African refugees in New Delhi

<https://maktoobmedia.com/india/mps-raise-concern-over-crackdown-against-african-refugees-in-new-delhi/>

Maktoob Staff | September 19, 2025

Modified : September 19, 2025

In their letter to Prime Minister Narendra Modi, opposition Members of Parliament have expressed concern about the crackdown against African refugees in New Delhi, seeking immediate intervention and protection of their rights and dignity. A report by Scroll said Delhi Police detained nearly 30 African refugees and sent them to the Lampur detention centre.

In a letter on Thursday, CPI(M) Rajya Sabha MP John Brittas expressed concern that police personnel have been raiding homes and detaining refugees from Sudan, Yemen, and Somalia, sending them to a detention centre. In a separate communication, RJD Rajya Sabha MP Manoj Kumar Jha stressed that those detained were not “undocumented migrants” but recognised refugees holding valid identity cards issued by the United Nations High Commissioner for Refugees.

“Instead, they encounter daily racism and are now facing systematic persecution by our own authorities,” he wrote.

Jha further warned that the government’s response would determine whether India continues to uphold the principle of vasudhaiva kutumbakam “the world is one family.”

Brittas, too, cautioned that India’s stand “will not only shape the future of these vulnerable refugees but will also affirm to the world our steadfast commitment to cherished ideals.”

CPI-ML’s Rajya Sabha MP Raja Ram Singh wrote, “Despite being recognized as refugees under the mandate of the UNHCR, these individuals are being treated as illegal migrants. We have learnt that more than 25 refugees have been picked up and taken away, leaving their wives and children in a state of extreme vulnerability, including the risk of sexual violence.”

He further warned that the directive to disregard UNHCR-issued identity cards “not only undermines international humanitarian norms but also exposes them to harassment and abuse of power.”

Singh reminded the Prime Minister that India had already tasked the NHRC with drafting a refugee protection law. In this context, he urged that “these arrests be halted and those detained released until a proper refugee protection regime is enacted.”

According to UNHCR data, 1,247 Sudanese refugees and a similar number of Somali refugees are registered in India. Singh noted that despite their small numbers, these communities are being hunted down, traumatising their families.

He also warned that such incidents could damage India's ties with African nations and recalled Swami Vivekananda's 1893 Chicago address, "I am proud to belong to a nation which has sheltered the persecuted and the refugees of all religions and all nations of the earth."

Raja Ram Singh urged PM Modi to intervene and direct an immediate halt to these arrests, and to ensure the release of those already detained.

Maktoob Media

Jamia Millia Islamia students detained, manhandled during march on 17 years of Batla House “encounter”

<https://maktoobmedia.com/india/jamia-millia-islamia-students-detained-manhandled-during-march-on-17-years-of-batla-house-encounter/>

Maktoob Staff | September 19, 2025

Modified : September 19, 2025

The All India Students’ Association’s march on Friday, held to mark the 17th year of the Batla House “encounter,” was met with a heavy-handed response, as students were dragged, manhandled, and detained by Delhi Police with the support of the administration.

AISA secretary Sourabh, along with students Mantesha and Shajahan, were among those detained during the crackdown.

AISA Jamia president Mishkat alleged that, in broad daylight, the Jamia administration handed over students to the Delhi Police, with several being taken out of the university premises and directly turned over to the authorities.

She further claimed that she was manhandled by Jamia’s male guards, her dress torn in the process, and accused the administration of acting in a hostile manner towards students. One of the protesters wearing a hijab was also seen being dragged away by female guards.

Students reacted sharply to the crackdown, raising slogans of “Sharam karo, sharam karo! Delhi Police down down!” and “We remember Batla House!” Some were also heard confronting the guards, saying, “What are you doing? You are beating students and handing them over to the police.”

Student Uthara R said, “We were just peacefully marching.” She alleged that Gate No. 7 was deliberately kept open so that students could be easily grabbed by the police.

“Even after coming inside the campus, some of us were detained. We have no idea where they have been taken,” she said.

AISA alleged that since the crackdown, repeated calls to Jamia Nagar Police Station and nearby stations have been met with silence. In a statement, the student group said, “This kind of abduction is not just unlawful – it is a direct assault on students’ right to protest, their safety, and our democracy.”

They demanded the immediate disclosure of the whereabouts of every “abducted” student, their safe release without delay, and accountability from the SHO of Jamia Nagar Police Station.

AISA is also planning to gather outside Jamia Nagar Police Station to raise their voice against what they called “brazen illegality” and demand answers about the missing Jamia students.

The march, “Insaf Mashaal Juloos,” was held from the Central Canteen to Gate No. 7 of Jamia Millia Islamia to mark the 2008 Batla House “encounter,” one of India’s most controversial police operations carried out during Ramadan, when a Delhi Police Special Cell stormed an L-18 flat in Batla House, killing two Muslim youths, Atif Amin and Mohammad Sajid, after labelling them as Indian Mujahideen members.

Twenty-four-year-old Atif Amin was a student of Jamia Millia Islamia, and seventeen-year-old Sajid was an aspirant of Jamia School.

Addressing the gathered students, AISA secretary Saurabh asked, “Why has there been no judicial inquiry into the Batla House encounter? What is the truth behind it, we need to know.”

“The state wanted people to erase the memory of that day,” he said, highlighting that “The state has ghettoised Muslims, and their identity itself has been made suspicious. Whenever anything happens, Muslims are conveniently branded as ‘terrorists.’”

He highlighted that “In the Mumbai blasts case, even after 17 years, people are acquitted—who will be held accountable for the years stolen from their lives?”

“For 17 years we have been demanding justice for Atif Amin and Mohammad Sajid,” he said, asserting that “we will continue to march for it.”

Regarding the heavy police presence on this day, he said, “Delhi Police has turned the university into a cantonment zone. This campus, which was once a symbol of the anti-colonial struggle, has been reduced to a police outpost.”

“We will march again tomorrow with the ‘Insaf Mashaal Juloos’ for Atif and Sajid, and we will not stop demanding a judicial inquiry,” he said.

As Asad Ashraf recounts in his latest opinion piece for Maktoob, the Batla House “encounter” became a watershed moment for Jamia students.

In its aftermath, several Muslim youths were picked up, interrogated, or detained, with their families facing humiliation, careers derailed, and lives collapsed under the crushing weight of suspicion. Many Jamia students, almost overnight, were transformed into “terror suspects” in the public imagination.

The media reinforced the stereotypes that cast Muslim youth as inherently violent. The stigma endured, leaving scars on families and communities long after the gunfire ceased.

Several civil rights groups, including PUDR, PUCL, Jan Hastakshep, APCR, JTSA, and FDI, questioned the official version of the Batla House “encounter,” calling it a staged operation to terrorize Muslims.

Their fact-finding reports highlighted key concerns: Sajid, a 17-year-old, had bullet wounds on the top of his head, suggesting execution rather than crossfire; photographs showed Atif's back with peeled skin, pointing to torture before death; both bodies bore unexplained blunt injuries; Inspector Sharma entered the operation without a bulletproof vest despite prior intelligence; and two suspects allegedly escaped from a flat with only one exit, raising doubts about the police narrative.

The National Human Rights Commission (NHRC), in its July 20, 2009 report, relied solely on the Delhi Police's version and gave them a clean chit over the Batla House "encounter."

However, in 2010, RTI activist Afroz Alam Sahil obtained the postmortem reports, which revealed that Atif and Sajid had been assaulted with blunt weapons before being shot.

This raised troubling questions such as why physical violence was used in what was claimed to be a "genuine encounter"? And if there had been an exchange of fire, why were all of Sajid's bullet entry wounds located on his back?

The Observer Post

Gujarat Minority Group Serves Legal Notice to Top Officials over alleged custodial torture of Muslim youths in Vadodara

<https://theobserverpost.com/gujarat-minority-group-serves-legal-notice-to-top-officials-over-alleged-custodial-torture-of-muslim-youths-in-vadodara/>

By The Observer Post | Published 19 hours ago

The Minority Coordination Committee (MCC) Gujarat has served a legal notice to top state officials, including the Chief Secretary, Additional Chief Secretary (Home), Director General of Police, and the Vadodara Police Commissioner, seeking action over allegations of custodial torture and public humiliation of men arrested during Ganesh Visarjan processions in late August.

The notice, sent by MCC convener Mujahid Nafees, refers to incidents that took place on August 26–27 in Panigate, Vadodara, where police allegedly assaulted several men from the Muslim community in custody and then paraded them in public under the pretext of a “reconstruction” exercise.

Media reports on August 27 highlighted the episode, showing visuals of the arrested men being marched through the streets, drawing criticism from rights groups and community leaders.

According to the MCC, no departmental or legal action has been initiated against the officials involved despite widespread coverage of the incident. The organisation argues that the conduct of the police amounts to a violation of Article 21 of the Indian Constitution, which guarantees the right to life and personal liberty, and runs contrary to the Supreme Court’s 1997 judgment in *D.K. Basu vs State of West Bengal*. The ruling laid down guidelines to curb custodial abuse and protect detainees from torture.

The legal notice demands that the state immediately activate oversight mechanisms and initiate remedial, disciplinary, punitive, and criminal proceedings against the officers responsible.

“The actions of the police are in grave breach of constitutional protections and Supreme Court directives,” Nafees said in a statement accompanying the notice.

The MCC said it is prepared to pursue further legal proceedings if authorities fail to act. “If the inaction continues, the organisation will be compelled to move the courts,” Nafees added.

Police and state government officials did not immediately respond to requests for comment.

Incidents of custodial violence and public humiliation have been repeatedly flagged by rights activists in India, who argue that such practices erode public trust in law enforcement.

In recent years, the Supreme Court and the National Human Rights Commission have issued repeated reminders to police forces across states to adhere to established guidelines on arrests and detention.

The MCC, a Gujarat-based advocacy group, works on issues concerning minority rights and has previously raised concerns about policing practices in the stat

The Hindustan Gazette

`State-Sponsored Brutality': Muslim Groups Commemorate Batla House Encounter on 17th Anniversary

<https://thehindustangazette.com/national/new-delhi/state-sponsored-brutality-muslim-groups-commemorate-batla-house-encounter-on-17th-anniversary-39878>

By Waquar Hasan | September 19, 2025

NEW DELHI – As the seventeenth anniversary of the controversial Batla House encounter approaches, Muslim student groups have once again raised their voices, demanding an independent judicial inquiry into the police operation that unfolded in Jamia Nagar on September 19, 2008.

On that fateful day, two Muslim youths, Atif Ameen, a student at Jamia Millia Islamia, and Sajid, a 17-year-old teenager, were killed in a police operation carried out by the Delhi Police's Special Cell in the Batla House area. In the same encounter, Inspector M.C. Sharma of the Delhi Police lost his life. The operation has since been questioned by human rights activists, Muslim organizations, and journalists, with many labeling it as a "fake encounter."

On the seventeenth anniversary, student groups have once again highlighted the incident, describing the encounter as "state-sponsored brutality" and condemning the police's actions. The Fraternity Movement, a student group, called it "state-manufactured terror," adding, "Justice was denied at Batla House."

The group further stated, "The deaths of Atif and Sajid serve as a haunting reminder of how the state can manufacture 'terror' to justify violence against an entire community. Since that day, Jamia Nagar has remained under a permanent cloud of suspicion, with Muslim youth constantly living in fear of being wrongfully branded as 'terrorists' and ensnared in fabricated cases."

The Fraternity Movement also noted the psychological toll the incident continues to have on the community. "The neighborhood carries the painful memory of bullets ripping through homes, police raids, and terrified families. It is a wound deliberately inflicted to stigmatize an entire community," the group stated.

Alfauz Azmi, General Secretary of the Fraternity Movement, sharply criticized the role of the Delhi Police's Special Cell, accusing it of serving as a "machinery of state oppression." According to Azmi, the operation was less about combating terrorism and more about vilifying Muslims and instilling fear within the community. He argued, "What the state projected as a fight against terror was, in reality, a politically crafted spectacle of violence."

Azmi also demanded an independent judicial inquiry and posed several pressing questions related to the encounter:

What kind of bullets were used to kill Inspector Sharma?

What weapons were used to kill Atif and Sajid?

Why are the post-mortem reports of Inspector Sharma, Atif, and Sajid still being withheld from the public?

Similarly, the Jamia Millia Islamia unit of the Student Islamic Organisation (SIO) raised several questions regarding the police operation and its aftermath. They asked why basic procedural protocols—such as informing the local police station—were not followed, why the police officers involved were not wearing bulletproof jackets, and why the victims, Atif and Sajid, sustained injuries only to the back and head during what was allegedly a “cross-fire.”

The SIO also criticized the National Human Rights Commission (NHRC) for issuing a report based solely on the narratives provided by the Delhi Police. “Even a decade later, the bloodstains of Sajid, Atif Ameen, and Inspector M.C. Sharma still mark the streets of Batla House, raising thousands of questions about justice and truth. September 19th will forever be etched in the history of the Indian state as the day it perpetrated violence on Muslim bodies in the capital city,” the group declared.

Meanwhile, the left-wing student group All India Students Association (AISA) announced plans to take out a rally on the anniversary, demanding justice for the victims of the Batla House encounter. The group will hold a mashal rally starting from the campus of Jamia Millia Islamia, leading to Batla House, to bring attention to the unresolved issues surrounding the encounter and to renew calls for accountability.

As the anniversary draws near, the demand for truth and justice continues to reverberate in the hearts of the affected families and student groups, who remain firm in their belief that the Batla House encounter is a symbol of state oppression and injustice.

Orissa Diary

NHRC takes suo motu cognizance of the reported difficulties being faced by the patients due to lack of doctors and infrastructure at the super speciality ESIC hospital in Faridabad, Haryana

<https://orissadiary.com/nhrc-takes-suo-motu-cognizance-of-the-reported-difficulties-being-faced-by-the-patients-due-to-lack-of-doctors-and-infrastructure-at-the-super-speciality-esic-hospital-in-faridabad-haryana/>

By:Odisha Diary Bureau | Date: September 19, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report about the difficulties being faced by patients due to lack of doctors and infrastructure at the super speciality ESIC hospital in Faridabad, Haryana. Reportedly, in Palwal and Faridabad alone, there are more than 6.5 lakh ESIC cardholders and a larger number of patients from Delhi, NOIDA and Gurugram also come to this hospital for treatment of serious ailments relating to heart, cancer, neuro and intestinal infection etc. They have to wait for many hours for treatment even in the emergency ward.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations. Therefore, it has issued notices to the Chief Secretary, Government of Haryana and the Chairman, Employees' State Insurance Corporation, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 9th September, 2025, there is no doctor in the Cardiology department for the last one month. Specialist doctors are engaged by the hospital on a part-time basis. The Dean of the ESIC Medical College has reportedly admitted that there are no specialist doctors in the hospital.

Medical Diagues

NHRC seeks report on doctors' shortage at ESIC Hospital Faridabad

<https://medicaldialogues.in/news/health/doctors/nhrc-seeks-report-on-doctors-shortage-at-esic-hospital-faridabad-155469>

Written by Kajal Rajput Published On 2025-09-19T11:45:15+05:30 | Updated On 19 Sept 2025 11:45 AM IST

Faridabad: In response to a media report highlighting the shortage of doctors and inadequate infrastructure at the super-speciality ESIC hospital in Faridabad, Haryana, the National Human Rights Commission (NHRC) has taken suo motu cognizance of difficulties being faced by patients.

The commission has issued notices to the Chief Secretary, Government of Haryana and the Chairman, Employees' State Insurance Corporation, seeking for a detailed report on the matter within two weeks.

Reportedly, in Palwal and Faridabad alone, there are more than 6.5 lakh ESIC cardholders, and a larger number of patients from Delhi, NOIDA and Gurugram also come to this hospital for treatment of serious ailments relating to heart, cancer, neuro and intestinal infection, etc. They have to wait for many hours for treatment, even in the emergency ward.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations.

According to the media report, carried on 9th September, 2025, there is no doctor in the Cardiology department for the last one month. Specialist doctors are engaged by the hospital on a part-time basis. The Dean of the ESIC Medical College has reportedly admitted that there are no specialist doctors in the hospital.

Medical Dialogues had earlier reported that the National Human Rights Commission (NHRC) had taken suo motu cognizance of a media report that a 26-year-old woman allegedly died due to medical negligence after a c-section delivery at the Women's Hospital attached to the SMS Medical College in Jaipur, Rajasthan. The incident occurred on August 21, 2025, following a c-section delivery performed on August 19 at the Women's Hospital attached to the SMS Medical College, Jaipur.

In response, the commission has issued notices to the State Chief Secretary and the Commissioner of Police, Jaipur, seeking a detailed report within two weeks.

Social News XYZ

NHRC takes suo motu cognisance of doctor shortage at ESIC hospital in Faridabad

<https://www.socialnews.xyz/2025/09/18/nhrc-takes-suo-motu-cognisance-of-doctor-shortage-at-esic-hospital-in-faridabad/>

Posted By: Gopi September 18, 2025

New Delhi, Sep 19 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report highlighting difficulties faced by patients due to the lack of doctors and infrastructure at the super speciality ESIC hospital in Haryana's Faridabad.

According to the press report, more than 6.5 lakh ESIC cardholders from Palwal and Faridabad, along with patients from Delhi, Noida, and Gurugram, depend on the hospital for treatment of serious ailments related to heart, cancer, neurology, and intestinal infections.

Patients reportedly have to wait for several hours even in the emergency ward.

The report further stated that the Cardiology department has been without a doctor for the past month, and specialist doctors are engaged on a part-time basis.

The Dean of the ESIC Medical College has reportedly admitted that there are currently no specialist doctors available in the hospital. Taking note of the report, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations.

The NHRC has issued notices to the Haryana Chief Secretary and the Chairman of the Employees' State Insurance Corporation (ESIC), seeking a detailed report on the matter within two weeks.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Source: IANS

India Education Diary

NHRC takes suo motu cognizance of the reported poor condition of the medical services at a government-run primary health center in Barela, Jabalpur

<https://indiaeducationdiary.in/nhrc-takes-suo-motu-cognizance-of-the-reported-poor-condition-of-the-medical-services-at-a-government-run-primary-health-center-in-barela-jabalpur/>

Byiednewsdesk | September 19, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that the medical services at a government-run primary health center in Barela, Jabalpur, located on National Highway-30, are in very bad condition. As mentioned in the news report, the doctors do not come to the hospital during the night. Though, there are four doctors posted at the health centre but none of them attends the duty in the night shift. The patients, especially those injured in accidents are reportedly referred to the District Hospital for even first aid and basic health care. In some cases, the patients have lost their lives due to non-availability of the doctors at the Health Centre.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim. Therefore, it has issued notices to the Chief Secretary, Government of Madhya Pradesh, Bhopal, calling for a detailed report within two weeks.

According to the media report that the absence of a doctor at night, makes it impossible to perform medico-legal examinations (MLCs) for accident victims. The police officials who bring the patients to the centre for an MLC, are forced to take them to the District Hospital, causing unnecessary inconvenience and delay in providing lifesaving treatment to the patients.

India Education Diary

NHRC takes suo motu cognizance of the reported death of a villager and injuries to others in a police lathi charge while protesting against installation of electricity poles in Ghazipur, Uttar Pradesh

<https://indiaeducationdiary.in/nhrc-takes-suo-motu-cognizance-of-the-reported-death-of-a-villager-and-injuries-to-others-in-a-police-lathi-charge-while-protesting-against-installation-of-electricity-poles-in-ghazipur-uttar-pradesh/>

Byiednewsdesk | September 19, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a villager died and some others sustained injuries in a police lathi charge while protesting against the installation of electricity poles in Ghazipur, Uttar Pradesh. The incident happened on 9th September, 2025.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victims. Therefore, it has issued notices to the Director General of Police, Uttar Pradesh and the District Magistrate, Ghazipur, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 12th September, 2025, five police personnel have been placed under suspension after the incident.

Social News XYZ

NHRC takes suo motu cognisance of unclaimed bodies piling up in Raipur mortuary

<https://www.socialnews.xyz/2025/09/18/nhrc-takes-suo-motu-cognisance-of-unclaimed-bodies-piling-up-in-raipur-mortuary/>

Posted By: Gopi September 18, 2025

New Delhi, Sep 19 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a number of unclaimed dead bodies are reportedly piled up in the mortuary of the Raipur District Hospital in Chhattisgarh, due to the lack of space for their last rites.

The report states that an NGO has been performing the funerals, while three unidentified bodies have not even been sent for post-mortem examinations since last week.

Taking note of the report, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations, as the dead also deserve to be treated with dignity and in accordance with their religion.

The NHRC has issued a notice to the Chhattisgarh Chief Secretary, seeking a detailed report on the matter within two weeks.

The Commission had previously issued an advisory in 2021 emphasizing the need to uphold the dignity and protect the rights of the dead. It noted that the right to life, fair treatment, and dignity under Article 21 of the Constitution of India extends not only to living persons but also to their dead bodies.

According to the press report, the district administration had allocated three acres of land for the last rites of unclaimed bodies about three years ago, where the last rites of over 800 unclaimed bodies were performed by the NGO.

The land could reportedly be reused after refilling of the soil, but no action has been taken by the administration so far.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Source: IANS

CG Sandesh

CG : अस्पताल के शवगृह में लावारिस लाशों की ढेर, NHRC ने लिया स्वतः संज्ञान

<https://cgsandesh.com/Home/NewsDetails/105318>

त्रिवेन्द्र जगत / रायपुर 19-Sep-2025

राष्ट्रीय मानवाधिकार आयोग ने अंतिम संस्कार के लिए स्थान निर्धारित न किए जाने के कारण छत्तीसगढ़ के रायपुर जिला अस्पताल के शवगृह में कई लावारिस शवों के ढेर लगे होने संबंधी मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। वहां अंतिम संस्कार एक गैर-सरकारी संगठन द्वारा किया जाता है। बताया गया है कि पिछले सप्ताह से ही तीन अज्ञात शवों को पोस्टमार्टम के लिए भी नहीं भेजा गया है। आयोग ने अपनी टिप्पणी में कहा कि यह मानवाधिकार के गंभीर उल्लंघन का मामला है, क्योंकि मृतकों को भी अपने धर्म के अनुसार सम्मानपूर्वक अंतिम संस्कार का अधिकार है।

आयोग ने इस सिलसिले में छत्तीसगढ़ सरकार के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। गौरतलब है कि इस संबंध में मीडिया में बीते नौ सितंबर को एक रिपोर्ट प्रकाशित हुई थी। इसके अनुसार रायपुर जिला प्रशासन ने लावारिस शवों के अंतिम संस्कार के लिए करीब तीन साल पहले तीन एकड़ जमीन आवंटित की थी, जहां एक गैर-सरकारी संगठन द्वारा आठ सौ से अधिक लावारिस शवों का अंतिम संस्कार किया गया। रिपोर्ट के अनुसार मिट्टी भरकर इस भूमि का दोबारा इस्तेमाल हो सकता है, लेकिन जिला प्रशासन ने इस बारे में अब तक कोई कदम नहीं उठाया है।

Patrika

CG News: मुख्य सचिव से 14 दिन में रिपोर्ट तलब, शवगृह में लावारिस शवों के ढेर की जांच शुरू

CG News: रायपुर में राष्ट्रीय मानवाधिकार आयोग ने अंतिम संस्कार के लिए स्थान निर्धारित नहीं किए जाने से रायपुर ज़िला अस्पताल के शवगृह में लावारिस शवों के ढेर लगने की जानकारी को स्वतः संज्ञान लिया है।

<https://www.patrika.com/amp/raipur-news/cg-news-chief-secretary-summoned-to-report-19957776>

रायपुर: Shradha Jaiswal | Sep 19, 2025

CG News: छत्तीसगढ़ के रायपुर में राष्ट्रीय मानवाधिकार आयोग ने अंतिम संस्कार के लिए स्थान निर्धारित नहीं किए जाने से रायपुर ज़िला अस्पताल के शवगृह में लावारिस शवों के ढेर लगने की जानकारी को स्वतः संज्ञान लिया है। इन मृत लोगों का अंतिम संस्कार एक गैर-सरकारी संगठन द्वारा किए जाने और तीन अज्ञात शवों को पोस्टमार्टम के लिए भी नहीं भेजे जाने की घटना को गंभीरता से आयोग ने लिया है।

CG News: 14 दिन में मुख्य सचिव से मांगी रिपोर्ट

इसे लेकर मुख्य सचिव अमिताभ जैन को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है। साथ ही आयोग ने अपनी टिप्पणी में कहा कि मीडिया रिपोर्ट सही होने कि स्थिति में यह मानवाधिकार के गंभीर उल्लंघन का मामला है। क्योंकि मृतकों को अपने धर्म के अनुसार समानपूर्वक अंतिम संस्कार का अधिकार है।

ऐसा गैरजिमेदाराना कृत्य अक्षय है। जबकि रायपुर जिला प्रशासन द्वारा लावारिस शवों के अंतिम संस्कार के लिए तीन साल पहले तीन एकड़ ज़मीन आवंटित की गई है। जहां गैर-सरकारी संगठन द्वारा 800 से अधिक लावारिस शवों का अंतिम संस्कार किया गया। कहा जा रहा है कि मिट्टी भरकर इस भूमि का दोबारा इस्तेमाल हो सकता है, लेकिन जिला प्रशासन ने इस बारे में अब तक कोई कदम नहीं उठाया है।

वैधानिक नियम

राष्ट्रीय मानवाधिकार आयोग ने मृतकों की गरिमा और उनके अधिकारों की रक्षा के लिए 2021 में परामर्श जारी किया था। इसमें कहा गया था कि आम स्वीकार्य वैधानिक नियम के तहत भारतीय संविधान में जीवन, उचित व्यवहार और गरिमा का अधिकार जीवित व्यक्तियों के साथ ही उनके मृत शरीर पर भी लागू होता है।

IBC24

CG NHRC Notice News: 'ज़िला अस्पताल में लावारिस लाशों का ढेर...अंतिम संस्कार के लिए जगह नहीं' मानवाधिकार आयोग ने छत्तीसगढ़ के मुख्य सचिव को थमाया नोटिस..

मीडिया में 9 सितंबर, 2025 को प्रकाशित रिपोर्ट के अनुसार रायपुर ज़िला प्रशासन ने लावारिस शवों के अंतिम संस्कार के लिए लगभग तीन वर्ष पहले तीन एकड़ ज़मीन आवंटित की थी, जहां गैर-सरकारी संगठन द्वारा 800 से अधिक लावारिस शवों का अंतिम संस्कार किया गया। कहा जा रहा है कि मिट्टी भरकर इस भूमि का दोबारा इस्तेमाल हो सकता है, लेकिन ज़िला प्रशासन ने इस बारे में अब तक कोई कदम नहीं उठाया है।

<https://www.ibc24.in/chhattisgarh/raipur/nhrc-notice-unclaimed-dead-bodies-raipur-chhattisgarh-hospital-human-rights-violation-2025-news-3258980.html/amp>

satya prakash | Publish Date - September 19, 2025 / 01:29 PM IST

Updated On - September 19, 2025 / 01:29 PM IST

HIGHLIGHTS

रायपुर शवगृह में लावारिस शवों पर NHRC का संज्ञान

अंतिम संस्कार स्थल न होने पर उठे सवाल

सरकार को दो सप्ताह में रिपोर्ट देने का निर्देश

CG NHRC Notice News: रायपुर: राष्ट्रीय मानवाधिकार आयोग ने अंतिम संस्कार के लिए स्थान निर्धारित न किए जाने के कारण छत्तीसगढ़ के रायपुर ज़िला अस्पताल के शवगृह में कई लावारिस शवों के ढेर लगे होने संबंधी मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। वहां अंतिम संस्कार एक गैर-सरकारी संगठन द्वारा किया जाता है। बताया गया है कि पिछले सप्ताह से ही तीन अज्ञात शवों को पोस्टमार्टम के लिए भी नहीं भेजा गया है।

आयोग ने अपनी टिप्पणी में कहा कि मीडिया रिपोर्ट सही होने कि स्थिति में यह मानवाधिकार के गंभीर उल्लंघन का मामला है, क्योंकि मृतकों को भी अपने धर्म के अनुसार सम्मानपूर्वक अंतिम संस्कार का अधिकार है। आयोग ने इस सिलसिले में छत्तीसगढ़ सरकार के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

CG NHRC Notice News: राष्ट्रीय मानवाधिकार आयोग ने मृतकों की गरिमा और उनके अधिकारों की रक्षा के लिए वर्ष 2021 में एक परामर्श जारी कर कहा था कि आम स्वीकार्य वैधानिक नियम है कि भारतीय संविधान के अनुच्छेद 21 के अनुसार जीवन, उचित व्यवहार और गरिमा का अधिकार न केवल जीवित व्यक्तियों पर, बल्कि उनके मृत शरीर पर भी लागू होता है।

मीडिया में 9 सितंबर, 2025 को प्रकाशित रिपोर्ट के अनुसार रायपुर ज़िला प्रशासन ने लावारिस शवों के अंतिम संस्कार के लिए लगभग तीन वर्ष पहले तीन एकड़ ज़मीन आवंटित की थी, जहां गैर-सरकारी संगठन द्वारा 800 से अधिक लावारिस शवों का अंतिम संस्कार किया गया। कहा जा रहा है कि मिट्टी भरकर इस

भूमि का दोबारा इस्तेमाल हो सकता है, लेकिन ज़िला प्रशासन ने इस बारे में अब तक कोई कदम नहीं उठाया है।

Q1. NHRC ने किस मुद्दे पर छत्तीसगढ़ सरकार को नोटिस भेजा?

रायपुर के शवगृह में लावारिस शवों की स्थिति पर NHRC ने स्वतः संज्ञान लिया।

Q2. NHRC का क्या कहना है इस मामले पर?

मृतकों को गरिमा के साथ अंतिम संस्कार का अधिकार संविधान के अनुच्छेद 21 में निहित है।

Q3. प्रशासन ने अब तक क्या कार्रवाई की है?

तीन साल पहले ज़मीन दी गई, लेकिन अब तक कोई ठोस कदम नहीं उठाया गया।